

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Competition Appeal (AT) No.19 of 2020 &
I.A. No.2843 of 2020

IN THE MATTER OF:

Sundaram Brake Linings Ltd. & Ors.

...Appellants

Versus

**Chief Materials Manager, South Eastern
Railways & Ors.**

...Respondents

For Appellants:

**Shri Aditya Verma and Shri Shrey Patnaik,
Advocates**

For Respondents:

**Shri Amit Kumar, Advocate (R-1)
Ms. Shama Nargis (Deputy Director Law, CCI)
Shri Balaji Subramanian and Ms. Ishani Banerjee,
Advocates (R-11)**

ORDER
(Virtual Mode)

13.04.2021 Counsel for Respondent No.1 submits that he has not received copy of the Appeal. Counsel for Appellants to ensure service of copy of Appeal on Respondent No.1.

Respondent No.1 to file Reply within three weeks. Rejoinder, if any, may be filed within a week thereafter.

Counsel for Respondent No.11 submits that CCI (Competition Commission of India) would not be filing Reply.

List the Appeal 'for admission (after Notice) hearing' on 2nd June, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md